

**GOVERNMENT OF INDIA
TOURISM AND CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:3298
ANSWERED ON:11.08.2000
ILLEGAL GUEST HOUSES AND TRAVEL OPERATORS
GADDE RAMAMOCHAN;M.V.V.S MURTHI;SHIVAJI MANE

Will the Minister of TOURISM AND CULTURE be pleased to state:

- (a) whether following the recent attack on Japanese tourist in the capital, the Government have directed its officials to crack down on the capital's illegal guest houses and unauthorised travel operators specially in areas of Karol Bagh and Paharganj;
- (b) if so, whether the Government have also issued directions to State tourism departments to keep watch on the hotels and guest houses misusing the Government labels or sign;
- (c) if so, the number of guest house/travel operators came to the notice of the Government who are using Government labels or sign illegally;
- (d) the action taken by the Government against such guest-houses?

Answer

MINISTER OF TOURISM AND CULTURE (SHRI ANANTHKUMAR)

(a), (b), (c) &(d): Acts of physical attack on a member of the public or a foreign tourist is a law and order subject which falls within the purview of State/U.T. Administrations. However, in order to curb such acts, including the menace of illegal guest houses and unauthorised travel operators misusing Government labels or signs etc., Ministry of Tourism has written to all State/U.T. Administrations for enactment of suitable legislation. States like Kerala, Goa, Himachal Pradesh, Jammu & Kashmir etc. have already enacted such legislations.